

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

ITEM No. 9  
**(IB)-470(ND)/2019**

**IN THE MATTER OF:**

LIC Housing Finance Ltd.

.... Applicant/petitioner

v.

Durha Vitrak Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)**

**Order delivered on 30.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the petitioner: -

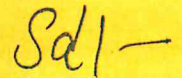
For the Respondent -

**ORDER**

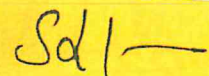
**CA-1984(PB)/2019**

Rejoinder, is taken on record subject to all just exceptions.

List on 22.10.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**